

3 After a thorough enquiry into the matter it was found that the then Chief of Inspection at Bombay was responsible for permitting the operation of the aircraft on a scheduled service from Bombay to Hyderabad and that the Aircraft Maintenance Engineer at Kandla had not carried out a very thorough inspection after the hard landing. The Director General of Civil Aviation accordingly withdrew approval from the Chief of Inspection Bombay and Indian Airlines took him off quality control functions. His confirmation as Deputy Chief Engineer was also withheld for seven and a half months. The licence of the Aircraft Maintenance Engineer at Kandla was suspended by the Director General of Civil Aviation and Indian Airlines stopped his promotion to the higher grade for which he had already been approved.

Seizure of Contraband Articles Found in the Baggage of Balyogeshwar

*266 SHRI GIRIDHAR GOMAN-
GO
SHRI SHIV KUMAR SHAS-
TRI

Will the Minister of FINANCE be pleased to state

(a) whether the Customs authorities at Palam Airport Delhi have seized baggage of Balyogeshwar containing foreign currency, watches and other articles, and if so a brief account thereof

(b) whether any action has been taken against him, and

(c) if so the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) The following undeclared goods were seized from a brief case presented for customs examination on 7th November, 1972, at Palam airport by Shri Bihari Singh, Secretary to Shri Prem Pa. Singh

alias Bal Yogeshwar as part of the latter's baggage —

(1) Jewellery valued about R 43 thousand (At Indian market rate)

(2) 24 watches valued about Rs 18 thousand—(At Indian market rate)

(3) Foreign Currency in American Dollars, Pound Sterling, Swiss Francs, Australian Dollars and Japanese Yen—Rs 196 thousand approx

(4) Travellers cheques in American Dollars—Rs 46 thousand approx

(b) and (c) Further investigations are in progress

Reduction in period for sale of Foreign Exchange Acquired by Indians

269 SHRI RAM SHEKHAR PRA-
SAD SINGH
SHRI V. MAYAVAN

Will the Minister of FINANCE be pleased to state

(a) whether the Reserve Bank of India has cut short the period for sale of foreign exchange in India and

(b) if so, what is the new period laid down and the reasons which weighed with it for taking this decision?

THE MINISTER OF FINANCE (SHRI YESHWANT RAO CHAVAN)

(a) and (b) With a view to prevent leakage of foreign exchange arising out of tourism etc. several measures have been taken and one is to require that all foreign exchange received or brought in by residents shall be surrendered within a period of 7 days.